

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. PRC international Hotels Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. PRC international Hotels Private Limited.
2.	Date of incorporation of corporate debtor	15 <sup>th</sup> June, 2011
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55100TN2011PTC081078
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 37/4, Land Marvel Apts, 1 <sup>st</sup> floor VRC Road T. Nagar, chennai -17 Also business at : No. 37 North boag Road T. Nagar, Ch - 17
6.	Insolvency commencement date in respect of corporate debtor	24 <sup>th</sup> July, 2018 (Order received on 26.07.2018)
7.	Estimated date of closure of insolvency resolution process	19 <sup>th</sup> Jan, 2019 (180 Days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	V.VENKATA SIVAKUMAR Reg.No. IBBI/IPA-001/IP-P00184/2017-18/10852
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.10/11, Dr.Subbrayan Nagar Main Road, Near Samiyarmadam, Kodambakkam, Chennai – 600 024 arunasri.siva@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	As mentioned in the 9 <sup>th</sup> Row
11.	Last date for submission of claims	10 <sup>th</sup> August, 2018
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

**Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. PRC international Hotels Private Limited on 24<sup>th</sup> July, 2018**

The creditors of **M/s. PRC international Hotels Private Limited**, are hereby called upon to submit their claims with proof on or before **10<sup>th</sup> August, 2018** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : CA V.VENKATA SIVAKUMAR  
Date and Place : 26.07.2018 Chennai